

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9748/2015  
(Arising out of impugned final judgment and order dated 05/12/2014  
in LPA No. 1934/2014 passed by the High Court Of Punjab & Haryana  
At Chandigarh)

JITENDRA SINGH YADAV

Petitioner(s)

VERSUS

THE ORIENTAL BANK OF COMMERCE & ORS.  
(With interim relief and office report)

Respondent(s)

Date : 17/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Vijay Kumar,Adv.  
Dr. Sushil Balwada,Adv.

For Respondent(s) Mr. Jagat Arora,Adv.  
Mr. Rajat Arora,Adv.  
Ms. Ritu Arora,Adv.  
Mr. Anuvrat Sharma,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

We do not find any ground to interfere with the  
impugned order.

The special leave petition is, accordingly,  
dismissed.

Pending application(s), if any, shall also  
stand disposed of.

(Madhu Bala)  
Court Master

(Veena Khara)  
Court Master